

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:451
ANSWERED ON:25.11.2005
HRA
Kumar Shri Shailendra

Will the Minister of FINANCE be pleased to state:

to the reply given to Unstarred Question No. 2570 dated 18-3-2005 and state :

(a) whether the matter relating to the Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from 1.1.96 to 31.7.97 at pre-revised basic pay has since been processed ;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the same is likely to be finalised/ processed and payments are likely to be made to the Government employees?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH. S. S. PALANIMANICKAM)

a),b)& c) The matter relating to the Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from

1.1.96 to 31.7.97 at pre-revised rates on revised basic pay is still under process in accordance with the JCM Scheme.

d) It is not feasible to give any time limit.